

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.198/MP/2020

Subject : Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(l) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read along with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with Regulation 23 and 24 of Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per Clause 6.2 of the Central Electricity Authority Manual on Transmission Planning Criteria, 2013.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondent : Department of Power, Govt. of Arunachal Pradesh and Ors.

Petition No.259/MP/2020

Subject : Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(l) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read along with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with Regulation 23 and 24 of Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per Clause 6.2 of the Central Electricity Authority Manual on Transmission Planning Criteria, 2013.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondent : Department of Power, Govt. of Nagaland and Ors.

Date of Hearing : 25.4.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Samr Chandra De, NERLDC
Ms. Himani Dutta, NERLDC
Shri Raj Singh Nirajan, Advocate, Dept. of Power, AP



Shri Rajni Patel, Advocate, Dept. of Power, AP
Shri Utham Harish, Advocate, Dept. of Power, AP
Shri Nangkong Perme, Dept. of Power, AP
Shri S. I. Asangba Tikhar, Dept. of Power, Nagaland

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed *inter-alia* seeking direction to the Respondents to provide the protection systems and for ensuring proper inspection & patrolling and maintenance of their sub-station and lines for security of North Eastern grid & inter-connected inter-State grid in terms of the various regulations of this Commission and the Central Electricity Authority. The representative of the Petitioner further submitted that the Petitioner has also filed the various details called upon by the Commission including the identification of the sub-station (on priority basis) of the Respondents which impact the ISTS grid and the latest status of the protection system at these identified stations.

2. Learned counsel and the representative of the Respondent, Department of Power, Arunachal Pradesh and the representative of the Respondent, Department of Power, Nagaland made their respective submissions in the matter, *inter alia*, highlighting the ground realities of the region, works undertaken by them, severe budget/financial constraints and implementation of the scheme/packages under PSDF grant/release, etc.

3. After hearing the learned counsel and the representative of the parties, the Commission ordered as under:

- (a) The Respondents to file their respective reply within two weeks;
- (b) The Petitioner and the Respondents, namely, Department of Power, Arunachal Pradesh and Nagaland to conduct a meeting within two weeks and to formulate an implementation plan alongwith time line (in priority-wise) for implementation of protection system at the sub-stations identified by the Petitioner in compliance with the CEA Grid Standards and relevant provision under IEGC, and the Respondents to submit the same on affidavit within two weeks thereafter; and
- (c) The Petitioner to make an interim arrangement in consultation with the Respondent for data transfer at these sub-stations till the communication facilities are not developed.

4. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

